GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

RAJYA SABHA

UNSTARRED QUESTION NO. 688.
TO BE ANSWERED ON FRIDAY, THE 24th JULY, 2026.

PLUG-AND-PLAY INDUSTRIAL PARKS UNDER BHAVYA

688. DR. KALPANA SAINI:
SHRI KESRIDEVSINH JHALA:
SMT. REKHA SHARMA:
SHRI MITHLESH KUMAR:
DR. PARMAR JASHVANTSINH SALAMSINH:
SHRI SUBHASH BARALA:
SHRI SADANAND MHALU SHET TANAVADE:
SHRI ASHOKRAO SHANKARRAO CHAVAN:
SHRI RAJINDER GUPTA:

Will the Minister of **Commerce and Industry** be pleased to state:

(a) the salient features of the Bharat Audyogik Vikas Yojana (BHAVYA) for developing plug-and-play industrial parks across the country and the criteria adopted for selection of parks under the first phase;

(b) the number of proposals received from States/Union Territories so far, and the priority sectors proposed to be covered;

(c) the support proposed for infrastructure, technology adoption and common facilities within these parks; and

(d) the mechanism proposed for integrating Micro, Small and Medium Enterprises (MSMEs) operating in these parks into global value chains?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI JITIN PRASADA)

(a) to (d): Bharat Audyogik Vikas Yojana (BHAVYA) is a Central Sector Scheme notified on 10.04.2026 for development of investment-ready industrial parks to enable investors to ground investment with ease, thereby adding to the manufacturing capacity in the country.

The total financial outlay for the Scheme is ₹ 33,660 crore and the duration of the Scheme is for a period of 6 years.

Under the Scheme, financial assistance is to be provided for development of 100 industrial parks. In the first phase, 50 projects are to be taken up, with one or more rounds of selection.

The mandatory eligibility criteria include minimum contiguous land area requirement of 100 acres in non-hilly States and 25 acres in hilly States, North Eastern Region, Union Territories and States having population below one crore as well as availability of 90 percent encumbrance-free land at the time of submission of application.

The selection of projects is based on Challenge mode with evaluation on parameters such as connectivity and site suitability, quality of DPR, the demand for industrial land, provision of services at site, policy enablers for ensuring investments in the developed park, being provided by the State/UT Governments.

Applications meeting the mandatory eligibility criteria would be taken up for evaluation and scoring in accordance with the prescribed evaluation criteria as prescribed under the Scheme guidelines issued on 23.05.2026.

The scheme does not propose to develop parks in any specific sector, however, weightage is allowed for proposals with sector-specific thrust and infrastructure requirements. No proposal has been received on the portal till date.

Financial assistance upto Rs. 1 crore per acre is provided for eligible components listed in the scheme guidelines. This contribution is in the form of equity from the Centre, with land contributed by the State/UT Government.

The Scheme design is flexible for creation of sector specific infrastructure, including for encouragement of MSMEs, wherever State/UT Government proposes for such infrastructure provision, as part of its Detailed Project Report.

Guidelines of the Scheme may be accessed at https://www.dpiit.gov.in

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